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MCRC-44657-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 29th OF OCTOBER, 2025MISC. CRIMINAL CASE No. 44657 of 2025*MAGANSINGH DAMORE AND OTHERS**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Sachin Bhatnagar - Advocate for the petitioners.

Shri Virendra Khadav - G.A. for State.

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ORDER

1] Heard. Perused the record.

2] This petition has been filed by the petitioners under Section 528 of B.N.S.S., seeking appropriate orders in connection with the order passed by this Court in M.Cr.C. No.4671 of 2011 dated 16.06.2011, whereby, while granting bail to the petitioners, this Court has also directed them to pay a sum of Rs.75,000/- each in the concerned department.

3] Counsel for the petitioners has submitted that pursuant to the aforesaid order, the petitioners have already deposited Rs.75,000/- each in the Education Department, documents regarding which have also been filed on record. It is also submitted that the petitioners have also been acquitted in the aforesaid case in S.T. No.1900247 of 2016 vide judgement dated 06.03.2025 by the trial Court, and thus, the petitioners are entitled to claim the aforesaid amount back. However, since the order was passed by this



Court only, the officers of the department have informed the petitioners that they would release the amount only after the order is passed by this Court only, which had earlier directed the amount to be deposited with them. Thus, it is submitted that the petition be allowed, and the petitioners may be directed to withdraw the amount, which they have deposited as aforesaid.

4] Counsel for the State submits that the appropriate orders may be passed.

5] Having considered the rival submissions and perusal of the documents filed on record, this Court finds force in the submissions as advanced by the counsel for the petitioners and is of the opinion that since the petitioners have already been acquitted, they are entitled to claim the amount of Rs.75,000/-, which they have deposited pursuant to the order passed by this Court in M.Cr.C. No.4671 of 2011 dated 16.06.2011.

6] Accordingly, the petition stands allowed, and it is directed that on an appropriate application filed by the petitioners in the concerned department, the officers of the department shall release the amount as expeditiously as possible, preferably within a period of one month, failing which the petitioners shall be entitled to claim the interest on the aforesaid amount from the State Government.

7] With the aforesaid, the petition stands *allowed* and *disposed of*.

(SUBODH ABHYANKAR)
JUDGE